

to (c). No such complaint was received by the Press Council of India. However, as a result of a suo-motu inquiry instituted by the Council to look into the allegations contained in a news item captioned "Chattarpur Press being Muzzled" which appeared in the issue dated March 29, 1981 of the 'Sunday Standard', New Delhi. The Council, while deciding to treat the matter as closed, conveyed to the Government of Madhya Pradesh that all District Magistrates should be instructed that the declarations of newspapers under the Press and Registration of Books Act, 1867 cannot be cancelled on the ground that the newspapers concerned were indulging in yellow journalism and that any complaints on that ground should be lodged before the Council.

The Council further expressed the view that the Central Government in the Ministry of Home Affairs might be approached with the request that all the State Governments be addressed in the matter to make the above position clear to them as well.

Accommodation to the Residents of 'G' Point Gole Market Area

265. SHRI R.N. RAKESH : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that in spite of repeated representations from the Welfare Association and Recreation Club P and T Quarters, 'G' Point, New Delhi-110001 and also verbal and written promises by the concerned Government officials, nothing has been done so far to provide alternative accommodation to the residents of 'G' Point ;

(b) whether it is also a fact that the existing accommodation in 'G' Point is lacking in all the facilities such as latrines, sewers, bathrooms etc. and the people are living in subhuman conditions ;

(c) what are the reasons for ignoring the claim of 'G' Point residents and not allotting the newly constructed 105 (Type II) quarters in Gole Market area to these persons ; and

(d) by what date Government proposed

to demolish the 'G' Point quarters and provide alternative accommodation to the residents of 'G' Point ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI V.N. GADGIL) : (a) No, Sir.

(b) No, Sir.

No legitimate claims have been ignored. Those residents who are eligible for type II accommodation and had applied earlier for the same have been assigned accommodation in the 70 type II quarters taken over by Delhi Telephones recently. More allotments will be made according to eligibility and priority.

(d) Demolition of old quarters at 'G' Point will be undertaken after existing occupants are provided with alternative accommodation.

Bargi Hydel Project Behind Schedule

266. SHRI MADHAVRAO SCINDIA : Will the Minister of ENERGY be pleased to state :

(a) whether it is a fact that the Bargi Hydel project in Madhya Pradesh is running behind schedule and is likely to be delayed by several years ;

(b) if so, the reasons therefor ;

(c) what is the present position in regard to civil works and availability of funds for the project ; and

(d) the steps taken to complete the project early ?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI CHANDRA SHEKHAR SINGH) : (a) to (d). The information is being collected and will be laid on the Table of the House.

Harnessing of Solar Energy

267. SHRIMATI SANYOGITA RANE : Will the Minister of ENERGY be pleased to state :